

F. No. J-11017/5/2025-Judicial  
Government of India  
Ministry of Law and Justice  
Department of Legal Affairs  
(Judicial Section)

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Shastri Bhawan, New Delhi,  
Dated the 21<sup>th</sup> March, 2025

**ORDER**

The President is pleased to accept the resignation of Shri Parag A. Vyas, Sr. Counsel Group-I and Shri Shreyas Deshpande, Sr. Counsel Group-II both for High Court of Bombay (PB) at Mumbai with effect from 01.04.2025 and 10.03.2025, respectively.

2. Consequently, the name of Shri Parag A. Vyas, Advocate and Shri Shreyas Deshpande, Advocate figuring at serial number 35 and 158, respectively, in the List in this Department's Order No. J-11017/3/2022-Judicial dated 03.03.2022 read with Order No. J-11017/5/2025 (2) dated 10.02.2025, stand omitted.

3. Hindi version of this order will follow.



(Madhab Charan Prusty)  
Sr. Government Advocate

**Copy (through email) to:**

1. PS to MoS (I/C) L&J.
2. PSO to Law Secretary/All Additional Secretaries in the main secretariat of Department of Legal Affairs.
3. Shri Anil Chandrabali Singh, ASGI, High Court of Bombay.
4. The Registrar, High Court Bombay Bench at Mumbai.
5. Branch Secretariat, Mumbai.
6. Advocates mentioned above.
7. LIMBS Section for information and necessary action.
8. To be uploaded on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
9. Hindi Section, Department of Legal Affairs, for translation of this order.
10. Office/spare copies.



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